

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 168/TT/2022

Date: 22.7.2022

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999, and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 tariff period for Asset-1: Bhiwani-Hisar 400 kV D/C line along with associated bays at Bhiwani and Hisar; Asset-2: LILO of Moga Bhiwadi 400 kV D/C line at Hisar along with associated bays and Asset-3: 765 kV S/C Jaipur (RVPN)- Bhiwani TL (circuit-II) along with associated bays under “Northern Region system Strengthening Scheme XXV” in the Northern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.8.2022:

2014-19 period

- a) Detailed justification for cost over-run with respect to apportioned approved FR cost for all the instant assets.
- b) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in the 2014-19 period for all the instant assets.
- c) Confirm the nature of Sub-station in all the Assets i.e. if it is a Brownfield, Greenfield or a GIS.

2019-24 period

- d) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the instant asset.
- e) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount.

Forms

- f) Provide flow of liabilities statement as per as per Annexure-I attached herewith for the asset along with soft copy in .xlsx format.
2. Confirm that the instant asset is currently in use and information in respect of decapitalization, if any.
 3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm whether there is no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

Annexure-I

Asset No.	Party	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on 1.4.2019	Discharge						Outstanding Liability as on 31.3.2024
					2019-20	2020-21	2021-22	2022-23	2023-24	Total (2019-24)	
Asset-I	Party - A										
Asset-I	Party - B										
...	...										

TL/SS/Communication Systems etc.